

THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) BILL, 2023

A
BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2023.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961 (hereinafter referred to as the principal Act), in section 3,-

(a) in sub-section (1),-

(i) for the words and signs "Chairman, Senior Vice-Chairman and Vice-Chairman, to be nominated by the State Government", the words "Chairman to be nominated by the State Government" shall be substituted; and

(ii) in the proviso, for the words and signs "Chairman, Senior Vice-Chairman and Vice Chairman", the word "Chairman" shall be substituted;

(b) in sub-section (6), for the existing proviso, the following proviso shall be substituted, namely:-

"Provided that the Chairman of the Board may resign by tendering his resignation to the State Government.";

(c) in sub-section (14), in clause (b), for the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman, Secretary", the words and sign "Chairman, Secretary" shall be substituted; and

(d) in sub-section (17),-

(a) in clause (i), for the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman or Secretary" the words "Chairman or Secretary" shall be substituted; and

Short title and commencement.

Amendment in section 3 of Punjab Act 23 of 1961.

(b) in clause (ii), for the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman, Secretary or any of its officers", the words and signs "Chairman, Secretary, or any of its officers" shall be substituted.

Amendment
in section 43
of Punjab Act
23 of 1961.

3. In the principal Act, in section 43, in sub-section (2), in clause (xxvi), for the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman, members", the words and sign "Chairman, members" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The posts of Vice Chairman and Senior Vice Chairman were created in the year 2010 and 2016 respectively under Section 3(1) of the "The Punjab Agricultural Produce Markets Act, 1961". Though, no powers are delegated to the nominated Senior Vice-Chairman and Vice-Chairman of Punjab Mandi Board but there is an additional financial burden on the Board as the Board has to pay various allowances and provide staff to them. With a view to cut down economise and administrative burden on Punjab Mandi Board it will be appropriate to abolish these posts.

To Introduce "The Punjab Agricultural Produce Markets (Amendment) Bill, 2023" will be beneficial as above.

Kuldeep Singh Dhaliwal
Minister for Agriculture, Punjab.

CHANDIGARH:
THE 21TH MARCH, 2023

SURINDER PAL,
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 21th March, 2023 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).